

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1116 of 2020

Vikash Kumar	...	Petitioner
-versus-		
The State of Jharkhand & Another	...	Opposite Parties

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Petitioner :	Mr. Abul Hashim, Advocate
For the State:	A.P.P.

3/ 11.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Counsel appearing for the petitioner prays for some time to remove the defects.

Accordingly, this case is adjourned to be listed after removal of the defects.

(Ananda Sen, J.)